

Central Administrative Tribunal
Principal Bench: New Delhi

CP No.108/96
IN
OA No. 264/95

New Delhi this the 8th day of July 1996.

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)
Hon'ble Mr K.Muthukumar, Member (A)

Dr.G.D.Sootha
Adviser (Under Suspension)
Ministry of Non-Conventional Energy Sources
14, CGO Complex, Lodhi Road
New Delhi.
R/o 21/105 Lodhi Road
New Delhi-110 003.Petitioner
(By advocate: Sh. K.N.Bahuguna)

Versus

1. Sh. B.R.Prabhakara
Secretary
Ministry of Non-Conventional Energy Sources
14, CGO Complex
Lodhi Road, New Delhi.
2. Shi U.N. Panjiar
Joint Secretary
Ministry of Non-Conventional Energy Sources
14, CGO Complex
Lodhi Road, New Delhi.Respondents.

(By Advocate: Shri P. H. Ramchandani)

O R D E R (Oral)

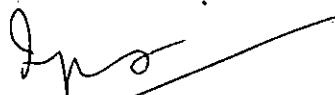
Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

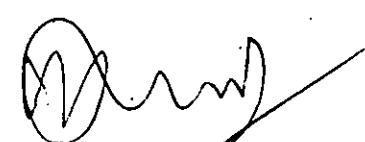
This CP has arisen out of the order in OA.264/95. The OA was disposed of by the order dated 13.10.1995 with a direction to the respondents to review the suspension of the petitioner in accordance with rules. No time limit was prescribed in the order.

However, immediately after the said order was passed by the Bench, the petitioner made a representation to the respondents to give effect to the order of the Tribunal and review the suspension. Not getting any response from the respondents, the petitioner has

aproached the Tribunal filing the CP praying for initiation of contempt proceedings against the respondents for non implementation of the order of the Tribunal dated 13.10.1995. When the CP came up for hearing for the first time on 31.5.1996, respondent no.1 was directed to remain personally present in the court or to depute a knowledgeable officer to be present on the next date to explain as to why the directions of the Tribunal contained in the order dated 13.10.1995 was not complied with.

2. Today, Shri P. H. Ramchandani, learned counsel for the respondents is present and shri R. P. Nag, Director (Administration) is also present. Shri Ramchandani states that the order has since been complied with and order on review has been passed on 7.7.1996. A copy of the order has been produced for our perusal. Though there is a delay, as the order has been complied with, we do not consider it necessary to proceed further with the matter. The CP is dismissed and the notice discharged.


(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice Chairman(J)

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